

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(IBC)(DIS.)/6(CH)2024, IA(I.B.C)/459(CH)2021
IA(I.B.C)/678(CH)2022, IA(I.B.C)/679(CH)2022
IA(I.B.C)/2333(CH)2023, IA(I.B.C)/2452(CH)2023
IA(I.B.C)/2811(CH)2023, IA(I.B.C)/2812(CH)2023
IA(I.B.C)/2894(CH)2023, IA(I.B.C)/100(CH)2024
IA(I.B.C)/989(CH)2024

In
CP (IB) No. 234/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Vij Agro Exports Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 54(1), 19(2), 25(j), 66(1), 60(5) IBC 2016
Rule: 11 of NCLT Rules, 2016

Order delivered on 16.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 19.08.2024.

Sd/-

Court Officer